

**Notice Dated September 5, 2014**

**Court No.**

- 1 A Division Bench comprising Hon'ble Mr Justice Imtiyaz Murtaza and Hon'ble Mr Justice Shri Narayan Shukla will be constituted in Court No. 1 at 10.15 a.m. and will take up the determination (except tied-up and part-heard cases) shown before the Division Bench comprising Hon'ble Imtiyaz Murtaza, J. and Hon'ble Ashwani Kumar Singh, J. [**Court No. 1**]
- 1 Determination shown before Hon'ble Mr Justice Imtiyaz Murtaza in Court No. 1 at 3.00 p.m. shall be read as "Listed applications under section 482 Cr.P.C. upto 2014 for orders, admission and hearing." in place of "Listed applications under section 482 Cr.P.C. of 2014 for orders, admission and hearing."
- 3 Hon'ble Mr Justice Shri Narayan Shukla will sit singly in Court No. 3 at 2.00 p.m. instead of at 10.15 a.m. and will take up tied-up and part-heard cases shown before his Lordship and determination (except tied-up and part-heard cases) relating to "Listed applications under section 482 Cr.P.C. of 2014 for orders, admission and hearing." shall be read as "Listed applications under section 482 Cr.P.C. upto 2014 for orders, admission and hearing." shown before Hon'ble Ashwani Kumar Singh, J.
- 7 A Division Bench comprising Hon'ble Mr Justice Ravindra Singh and Hon'ble Mr Justice Ashwani Kumar Singh will be constituted in Court No. 7 after the single Judge Bench and will take up the determination (except tied-up and part-heard cases) shown before the Division Bench comprising Hon'ble Ravindra Singh, J. and Hon'ble Vishnu Chandra Gupta, J. [**Court No. 7**]
- 7 The Division Bench comprising Hon'ble Mr Justice Ravindra Singh and Hon'ble Mr Justice Vishnu Chandra Gupta will be constituted in Court No. 7 after the above Division Bench and will deliver the judgment in the cases shown before their Lordships.
- 10 Hon'ble Mr Justice Devendra Kumar Upadhyaya in Court No. 10 in addition to his Lordship's own determination will also take up the determination (except tied-up and part-heard cases) shown before Hon'ble Dr. D.K. Arora, J. [**Court No. 20**] relating to:-  
**"Fresh and listed:  
Civil contempt matters; for orders, admission and hearing including bunch cases."**
- 10 Determination shown before Hon'ble Mr Justice Devendra Kumar Upadhyaya in Court No. 10 shall be read as "Listed service writs upto 2011 for orders, admission and hearing." in place of "Listed service writs from 2008 to 2011 for orders, admission and hearing."
- 15 Determination shown before Hon'ble Mr Justice Mahendra Dayal in Court No. 15 after the Division Bench in Court No. 24 shall be read as "Listed applications under section 482 Cr.P.C. upto 2014 for orders, admission and hearing." in place of "Listed applications under section 482 Cr.P.C. of 2014 for orders, admission and hearing."
- 17 Hon'ble Mr Justice Vishnu Chandra Gupta will sit singly in Court No. 17 at 10.15 a.m. till formation of Division Bench in Court No.7 and will take determination (except tied-up and part-heard cases) shown before Hon'ble Dr. D.K. Arora, J. [**Court No. 20**] relating to:-  
**"Fresh and listed:  
First appeals from orders for orders, admission and hearing including bunch cases."**
- 20 Hon'ble Dr Justice D.K. Arora in Court No. 20 will take up the determination (except tied-up and part-heard cases) shown before Hon'ble Shri Narayan Shukla, J. [**Court No. 3**] relating to:-  
**"Fresh and listed:  
Service writs relating to Government Service; for orders, admission and hearing including bunch cases."** and determination (except tied-up and part-heard cases) shown before Hon'ble B. Amit Sthalekar, J. [**Court No. 21**] relating to:-  
**"Fresh and listed:  
Service writs of employees of High Court; for orders, admission and hearing including bunch cases."** and determination relating to:-  
**Fresh and listed:  
Service writs of employees of Subordinate Court; for orders, admission and hearing including bunch cases."**
- 21 Hon'ble Mr Justice B. Amit Sthalekar in Court No. 21 will take up the determination shown before his Lordship except determination relating to:-  
**"Fresh and listed:  
Service writs of employees of High Court; for orders, admission and hearing including bunch cases."**

22 Determination shown before Hon'ble Mr Justice S.S. Chauhan in Court No. 22 shall be read as "Listed service writs upto 2012 for orders, admission and hearing." in place of " Listed service writs from 2011 to 2012 for orders, admission and hearing.."

24 Determination shown before Hon'ble Mr Justice Rajiv Sharma in Court No. 24 after the Division Bench shall be read as "Listed service writs upto 2012 for orders, admission and hearing." in place of " Listed service writs from 2011 to 2012 for orders, admission and hearing."

28 Determination shown before Hon'ble Mr Justice S.V.S. Rathore in Court No. 28 shall be read as "Listed applications under section 482 Cr.P.C. upto 2014 for orders, admission and hearing." in place of "Listed applications under section 482 Cr.P.C. of 2014 for orders, admission and hearing."

29 Hon'ble Mr Justice Ashwani Kumar Singh will sit singly in Court No. 29 after the Division Bench in Court No. 7 instead of at 2.00 p.m. and will take up tied-up and part-heard cases shown before his Lordship.

**NOTE:**

**Backlog of fresh petitions and remaining applications, if any, will be taken up in the respective appropriate Courts as per today's determination.**

Joint Registrar(J)(L)  
05-09-2014